

THE HIGH COURT OF SIKKIM : GANGTOK
(Civil Appellate Jurisdiction)

S.B.: HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI, CJ.

MAC Appl. No. 13 of 2015

The Branch Manager,
National Insurance Company Limited,
Gangtok Branch Office,
M.G. Marg, Gangtok.

... **Appellant.**

versus

1. Mrs. Shova Lepcha,
Wife of Prem Tshering Lepcha,
Resident of Nimtar PW 31-A, National Highway,
Near Nim Valley School, Kartok,
Namcheybung, GPU,
Namcheybung, East Sikkim.
2. Shri Prem Tshering Lepcha,
Son of Shri Lakpa Sherpa,
Resident of Nimtar PW 31-A, National Highway,
Near Nim Valley School, Kartok,
Namcheybung, GPU,
Namcheybung, East Sikkim.
3. Miss Premkit Lepcha,
Daughter of Shri Prem Tshering Lepcha,
Resident of Nimtar PW 31-A, National Highway,
Near Nim Valley School, Kartok,
Namcheybung, GPU,
Namcheybung, East Sikkim.
4. Master Abishek Lepcha,
Son of Shri Prem Tshering Lepcha,
Resident of Nimtar PW 31-A, National Highway,
Near Nim Valley School, Kartok,
Namcheybung, GPU,
Namcheybung, East Sikkim.

5. Miss Swapna Tamang,
Daughter of Shri Passang Tamang,
Resident of Lower Martam,
Sang Martam,
P.O. Martam, P.S. Ranipool,
East Sikkim.

... **Respondents.**

Appearance:

Mr. Sudhir Prasad, Advocate for the Appellant.

Mr. Ajay Rathi and Ms. Phurba Diki Sherpa,
Advocates for Respondents No. 1 to 4.

Ms. Rajani Rizal, Advocate for Respondent No. 5.

ORDER (ORAL)

(21.03.2018)

Satish K. Agnihotri, CJ

Mr. Sudhir Prasad, learned counsel appearing for the appellant, on instruction, seeks permission of this Court to withdraw the appeal.

Mr. Ajay Rathi, learned counsel appearing for respondents No. 1 to 4 and Ms. Rajani Rizal, learned counsel appearing for respondent No. 5, have no objection.

Thus, the appeal is dismissed as withdrawn.

Chief Justice
21.03.2018

pm/jk Approved for Reporting : Yes/No.
Internet : Yes/No.